

Hon'ble Mr. Justice H.S. Bedi

Format of Disclosure of Assets as on 31.10.2009
(in terms of the Resolution adopted in the Full Court Meeting held on May 7, 1997)

Residential Property	(a) House no.97, Panchshila Park, New Delhi (b) Residential House in village Sanawar, Tehsil-Kasauli, Distt. Solan, Himachal Pradesh (1/3 share)
Agricultural Land	(a) Agricultural land, Village-Bahalpur Taprian, Distt.-Mohali, Punjab 12 Acres with 1/2 share in Farmhouse, Outhouses, farm implements etc. (b) Agricultural land - About 4 Acres (3 Acre 6 Kanal) in village Dabwali Kalan, Tehsil Fazilka, Distt.- Ferozpur, Punjab.
Savings	(a) F.D. =Rs.10,00,000/- (b) N.S.C. =Rs.3,67,177/- (c) P.P.F. =Rs.1,41,483/- (d) G.P.F. =Rs.30,35,795/- (e) 3 L.I.C. policies= Rs.2,60,000/- Total= Rs.48,04,455/-
Savings Account	(a) UCO Bank= Rs.26,32,167/- (b) HDFC Bank= Rs.6,65,314/- (c) State Bank of Patiala= Rs.21,78,323/- (d) State Bank of Patiala= Rs.3,38,452/- (e) Bank of Punjab= Rs.3,05,787/- (f) About Rs.30,000/- in Punjab & Sind Bank, UCO Bank and Punjab National Bank (exact details are not available as yet) Total= Rs.61,50,043/- *This figure may vary slightly on account of the different dates on which the figures were taken.
Jewellery	(a) One Gold Kara (worn by Sikhs) (b) One set of Diamond & Ruby Achkan Buttons (c) One set of Gold Kurta Buttons
Vehicles	(a) Mahendra Invader of 2004 model (b) Toyota Innova of 2005 model
Liabilities	An amount of Rs.76,744 is the balance due on the loan taken for purchase of Mahendra Invader vehicle.

Note: Some additions are likely to be made on account of succession to the estate left by my deceased parents. These changes will be incorporated later.